

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
CP No. 250/59-241-242/JPR/2019
Under Section 59-241-242-244 of
Companies Act, 2013

In the matter of:

Mr. Amitabh Dube

...Petitioner

Versus

Marathon India Ltd. & Ors.

...Respondents

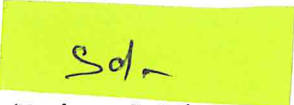
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Ashish Sharma, Adv.
Ashutosh Swami, Adv.
For the Respondent : Mitul Jain, Adv.

ORDER

Heard Mr. Ashish Sharma, Adv. appearing on behalf of the Petitioner. Mr. Mitul Jain, Adv. appearing on behalf of the Respondent. On 03.05.2024, learned counsel for the Respondent was directed to produce the entire records of the board meetings. Compliance has not been made by the learned counsel for the Respondent, seven days' time is given. In case of non-compliance adverse inference may be taken against the Respondent. Respondent is given an opportunity to submit the entire record within 7 days. List the matter for final submissions on 12.08.2024. Interim order shall remain continue till the next date of hearing.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep Chandra Joshi)
Judicial Member

July 01, 2024